CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH

CIRCUIT COURT SITTINGS ;INDORE

CONTEMPT PETITION NO. 84 OF 2006 IN ORIGINAL APPLICATION NO. 157 OF 2005

Indore, this the 22nd day of December, 2006

Hon'ble Dr. G.C.Srivastava –Vice Chairman Hon'ble Shri A.K.Gaur – Judicial Member

F.D. Cruz & Ors.

-Petitioners

(By Advocate – Shri A.N. Bhatt)

Versus

The Union of India & Ors.

-Respondents

(By Advocate – Shri Y.I. Mehta, Sr. Adv. assisted by Smt. S.H. Mehta)

ORDER (Oral)

By Dr.G.C. Srivastava, Vice Chairman.

The learned counsel for the respondents has filed a copy of the order passed by the Hon'ble High Court on 3.11.2006 in Writ Petition No. 6417/2006(S). The operative part of the aforesaid order is as follows:

"Heard on admission and I.A. No. 9249/2006 for stay. Issue notice of both to the respondents on payment of P.F. within a week. Notices be made returnable within three weeks. In the meanwhile, though the Department may calculate the amount payable in each case, the disbursement of the amount to the respondents shall remain stayed."

- 2. In view of the above order of the Hon'ble High Court, the Contempt Petition has rendered infructuous and it is accordingly dismissed as infructuous. Notices issued are discharged.
- 3. The Registry is directed to supply the copy of memo of parties to the concerned parties while issuing the certified copies of this order.

(A.K.Gaur) Judicial Member

(Dr.G.C.Srivastava) Vice Chairman

कृठांकन सं ओ/ब्बा......जबलपुर, दि..... (2) आकेल के क्षेत्रकार कर कार्या के कार्य के कार के कार्य त्या अवस्थाता स्थापकेता स्थापकेता स्थापके स्यापके स्थापके स्यापके स्थापके स्थापके स्थापके स्थापके स्थापके स्थापके स्थापके स्य